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## Non-starting of manufacturing by licensed drug companies

†\*305. SHRI RASHEED MASOOD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of such drug companies which have not till date started manufacturing of drugs even after getting the requisite licences; and
  - (b) the details of the action taken against such companies?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) The license for manufacturing drugs is granted by the State Licensing Authorities appointed by the State Governments under the provisions of the Drugs and Cosmetics Act, 1940 and Rules made thereunder.

As per the information made available by seventeen State Drugs Control Departments, manufacturing licenses have been granted to 6959 companies till date by the State Licensing Authorities of these States.

Only one such company in Uttarakhand did not start the manufacturing. Accordingly, the license of that drug company was cancelled by the state Drugs Controller.

## Levy of inspection charges by State Governments on electrical installations

\*306. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of POWER be pleased to state:

- (a) whether the Central Electric Regulatory Commission (CERC) is examining and finalising the issue of restoring the earlier practice of levy of inspection charges by the State Governments for testing and inspection of electrical installations;
  - (b) if so, by when;

<sup>†</sup> Original notice of the question was received in Hindi.